

PUBLICATION
BEFORE DEBTS RECOVERY TRIBUNAL JABALPUR AT 2ND & 3 RD FLOOR SANCHAR VIKAS BHAWAN (BSNL BUILDING), NEAR HEAD POST OFFICE, RESIDENCY ROAD JABALPUR 482001
O.A.No. 103/2023

State Bank of India ...Applicant(s)
Versus
Infutech Health Care ...Defendant(s)

To,

1. **Infutech Health Care Limited**, a. E210 2nd Floor Crystal Plaza off new link Road, Andheri West, Mumbai 400053, Maharashtra. b. 340, Laxmi Plaza Laxmi Industrial Estate New Link Road Andheri West, Mumbai 400053 Maharashtra c. Shri Ganesh Chambers, Navlakha Crossing, AB Road Andheri West Mumbai 400053, Maharashtra

2. **Mr. Manohar Lal Gupta**, S/o Shri Uma Shankar Gupta R/o 9, Janki Nagar, NX Indore 452001

3. **Mr. Vinod Kumar Gupta**, S/o ShriGyarsi Lal Gupta R/o 11, Janki Nagar NX, Indore, 452001

4. **Mr. Govind Das Garg**, S/o Shri Fakir Chand Garg R/o 5 Anand Bagicha Agarwal Nagar Indore, 452001

5. **Mr. Anil Mittal**, S/o Late Shri Kulwantrai Mittal, R/o 330. A.D. Scheme No. 74-C, Vijay Nagar Indore 452001

6. **Indian Overseas Bank**, Head office at 763, Anna Salai, Chennai and a branch at office among other at GT Road Lally Niwas, Jalandhar.

PUBLICATION
Whereas, **OA 103/2023** was listed before Hon'ble Assistant Registrar on 20/02/2023 Whereas this Hon'ble Tribunal please to issue Publication on the said Application under section 19 (4) of the ACT, (OA) filed against you for recovery of the debts **Rs. 60,54,81,668.39** as on **26.12.2022**, with expenses and future interest (Application along with copies of the documents etc. annexed)

In accordance with subsection (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons/Publication as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the Original Application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realized by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are directed to file the written statement with a copy thereof furnished to the applicants and to appear before the Registrar on **30/09/2025 at 10:30 AM** failing which the application shall be heard and decided in your absence.

Given under my hand and seal of the Tribunal on this 23rd May 2025.
By order of the Tribunal.

Sd/-
Registrar
Debts Recovery Tribunal, Jabalpur

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF TICKET UTILS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Person	TICKET UTILS INDIA PRIVATE LIMITED
2. Date of incorporation of Corporate Person	27 th August, 2012
3. Authority under which Corporate Person is Incorporated/Registered	Registrar Of Companies, Mumbai, Ministry Of Corporate Affairs.
4. Corporate Identification Number/Limited Liability Identity Number of Corporate Person	U72300MH2012FC234976
5. Address of the Registered Office and Principal Office (If any) of Corporate Person	28, YASHODHAN, JAYNAGAR, NEW OSMANPURA, AURANGABAD, Maharashtra, India, 431005
6. Liquidation (commencement) date of the Corporate Person	27 th May 2025
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr Vigneshwar Bhat REGISTERED ADDRESS AND CORRESPONDING ADDRESS WITH IBBI: No. 20, Vishnu TOWERS, 1 st FLOOR, 9 th CROSS, J.P. NAGAR 1 st PHASE, BANGLORE-560078 E-mail: bhatvignesh@gmail.com Ph: +91 95902 52851 Membership No: IP-N01190 Reg No: IBBI/IPA-002/IP-N01190/2021-2022/13985
8. Last date for submission of claims	26 th June 2025

Notice is hereby given that the M/s TICKET UTILS INDIA PRIVATE LIMITED (**the Company**) has commenced voluntary liquidation on 27th May 2025. The stakeholders of the Company are hereby called upon to submit a proof of their claims, on or before 26th June 2025, to the liquidator at the address mentioned against item 7 above. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Vigneshwar Bhat
Insolvency Professional
Reg No: IBBI/IPA-002/IP-N01190/2021-2022/13985
Email id: bhatvignesh@gmail.com

CLASSIFIEDS

BUSINESS

BUSINESS OFFERS

Require Investment/ Financial Business Partner For Infrastrucher Project, Fix Returns, Only Genuine & Capable Investor's With Holding Capacity Can Contact :- 9545492995

0050267146-1

"IMPORTANT"

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SANDEEP (INDIA) LTD
CIN: L51491MH1982PLC350492
301 PL899/F, CORPORATE ARENA, PIRAMAL NAGAR ROAD, GOREGAON WEST, MAHENDRA GARDENS, MUMBAI-400062

AUDITED FINANCIAL RESULTS FOR QUARTER AND YEAR ENDED AS ON 31ST MARCH, 2025 (Amt in 000)

PARTICULARS	Quarter ended		Year Ended	
	31-Mar-25 Audited	31-Dec-24 Unaudited	31-Mar-24 Audited	31-Mar-24 Audited
Total income from operations (net)	3,309.10	59,371.91	24,280.24	2,06,995.84
Net Profit/ (Loss) for the period (before Tax, Exceptional and Extra ordinary items)	2,664.51	58,794.94	20,990.96	2,04,624.82
Net Profit/ (Loss) for the period before Tax (after Exceptional and Extra ordinary items)	2,664.51	58,794.94	20,990.96	2,04,624.82
Net Profit/ (Loss) for the period after Tax (after Exceptional and Extra ordinary items)	2,217.11	50,329.41	16,912.66	1,75,794.04
Total Comprehensive Income for the period (Comprising Profit/(loss) for the period after tax and other Comprehensive Income (after tax))	2,217.11	50,329.41	16,912.66	1,75,794.04
Equity Share Capital (Face Value Rs. 10/-)	32,450.00	32,450.00	32,450.00	32,450.00
Reserves (excluding Revaluation Reserve as shown in the balance sheet of previous year)			2,20,070.58	44,286.00
Earning Per Share in Rs. (of Rs. 10/-each)				
(for continuing and discontinued operations) (not annualised)	0.68	15.51	5.21	54.17
Basic	0.68	15.51	5.21	54.17
Diluted				

Note:
1. The above is an extract of the detailed format of Quarterly and Yearly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly Financial Results are available on the Company's website www.sandeepindia.org and on the website of Calcutta Stock Exchange. The same can be accessed by scanning the QR code provided below:
2. The above results have been reviewed by the audit committee and thereafter were approved and taken on record by the Board of Directors at its meeting held on 27th May, 2025

For Sandeep (India) Limited
Sd/-
Rashmi Dalmia
Managing Director
DIN: 01347367

Date: 27.05.2025
Place: Mumbai

SANMIT INFRA LIMITED
CIN: L70109MH2000PLC288648
Reg office Address: 601, MAKHJA ROYALE, 6TH FLOOR, S.V. ROAD, Khar (W), Mumbai, Maharashtra, India, 400052
Email id: sanmitinfra@gmail.com, Website: www.sanmitinfra.co.in, Tel No: 022-67429100

AUDITED FINANCIAL RESULTS FOR QUARTER AND YEAR ENDED 31st MARCH 2025

Particulars	Standalone (in lakhs)				
	Quarter Ended 31.03.2025	Quarter Ended 31.12.2024	Quarter Ended 31.03.2024	Year Ended 31.03.2025	Year ended 31.03.2024
Total income from operations (net)	4,609.14	3,647.13	2,248.36	14,681.55	9,664.84
Net Profit / (Loss) from ordinary activities before tax	218.98	52.56	58.72	226.15	605.95
Net Profit / (Loss) from ordinary activities after tax	158.58	33.92	53.70	155.95	446.69
Net Profit / (Loss) for the period before tax (after Extraordinary items)	218.98	52.56	58.72	226.15	605.95
Net Profit / (Loss) for the period after tax (after Extraordinary items)	158.58	33.92	53.70	155.95	446.69
Paid up Equity Share Capital (Face Value Rs. 1/- per Equity Share)	1,580.08	1,580.08	1,580.08	1,580.08	1,580.08
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	-	2,086.64	1,987.15
Earnings Per Share (before extraordinary items) (of Rs. 1/- each)					
Basic:	0.10	0.02	0.03	0.10	0.28
Diluted:	0.10	0.02	0.03	0.10	0.28
Earnings Per Share (after extraordinary items) (of Rs. 1/- each)					
Basic:	0.10	0.02	0.03	0.10	0.28
Diluted:	0.10	0.02	0.03	0.10	0.28

Notes:
1. The above is an extract of the detailed format of financial results for the quarter and year ended March 31, 2025, filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the financial results (Consolidated & Standalone) for the quarter and year ended March 31, 2025 are available on the Company's website and also on the Stock Exchange website www.bseindia.com.
2. The above results were reviewed and recommended by Audit Committee and approved by the Board of Directors at their respective Meeting held on Wednesday, May 28, 2025.
3. This statement has been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 read with the Companies (Indian Accounting Standards) Rules, 2015 and Companies (Indian Accounting Standard) Rules, 2016.
4. Figures have been regrouped and rearranged wherever necessary.

For Sanmit Infra Limited
Sd/-
Sanjay Makhija
Managing Director
DIN : 00586770

Date: 28th May, 2025
Place : Mumbai

VINDHYAVASINI STEEL CORPORATION PRIVATE LIMITED (In Liquidation)

E-AUCTION- SALE OF ASSETS UNDER IBC, 2016
Date and Time of Auction: 16th June 2025 (Monday) from 12:00 PM to 03:00 PM
E-Auction of Vindhya Vasini Steel Corporation Private Limited (In Liquidation) as Sale as Going Concern or Assets on Standalone Basis forming part of Liquidation Estate under section 35(f) of IBC 2016 read with Regulation 32(a), 32(b) & 32(e) of liquidation Regulation. E-Auction will be conducted on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER THERE IS AND NO RECOURSE BASIS".
The sale will be done by the undersigned through the e-auction platform: <https://ibbi.banknet.com/eauction-ibbi/home> (Amount in INR)

Options	Assets	Reserve Price	EMD	Incremental Bid Amount
Option A: Sale of Corporate Debtor as Going Concern (Under Regulation 32(e) read with Regulation 32A of the IBBI (LIQUIDATION PROCESS) REGULATIONS, 2016) Date and Time of Auction: 16 th June 2025 from 12:00 P.M. to 01:00 P.M.				
Options	Assets	Reserve Price	EMD	Incremental Bid Amount
A	Sale of Corporate Debtor Vindhya Vasini Steel Corporation Private Limited, as a going concern basis under Regulation 32(e) of Liquidation Regulations, 2016, (except PUE Transactions)	Rs.8,89,00,000	Rs.88,90,000	Rs.1,00,000
Sale of an asset of a Corporate Debtor on a slump sale basis (Under Regulation 32(b) of the IBBI (LIQUIDATION PROCESS) REGULATIONS, 2016) (The auction for Option A shall take place first and if the auction remains successful for Option A, the auction process for option B shall stand cancelled automatically without any further notice) Date and Time of Auction: 16 th June 2025 from 01:00 P.M. to 02:00 P.M.				
B	Entire assets i.e. Land & Building admeasuring 12.34 acres, inclusive of the 1,10,598 Sq ft, shed located at Gut No- 59,60/1, 61/1, 708,708 & 710, village-Biloshi & Vasuri Khurd, Tal.-Wada, District- Palghar	Rs.8,89,00,000	Rs.88,90,000	Rs.1,00,000
Sale of an asset of a Corporate Debtor on a standalone basis (Under Regulation 32(a) of the IBBI (LIQUIDATION PROCESS) REGULATIONS, 2016) (The auction for Option A or Option B shall take place first and if the auction remains successful for Option A or Option B, the auction process for Option C & D shall stand cancelled automatically without any further notice) Date and Time of Auction: 16 th June 2025 from 02:00 P.M. to 03:00 P.M.				
C	Land & Building (excluding shed) admeasuring 12.34 acres located at Gut No- 59,60/1, 61/1, 708,708 & 710, village-Biloshi & Vasuri Khurd, Tal.-Wada, District- Palghar	Rs.7,51,00,000	Rs.75,10,000	Rs.1,00,000
D	Shed Structures: 1,10,598 Sq ft Shed at Gut No- 59,60/1, 61/1, 708,708/2 & 710, village-Biloshi & Vasuri Khurd, Tal.-Wada,	Rs.1,38,00,000	Rs.13,80,000	Rs.50,000

Note-Interested Applicants may submit their EOI for the sale of Assets of the Company along with the prescribed EMD fee as per the terms of the invitation. For eligibility and detailed terms & conditions of the EOI, visit: <https://ibbi.banknet.com/eauction-ibbi/home> or send an email at circ.vsppl@gmail.com.
Other Points: This Sale Notice shall be read in conjunction with the E-Auction Process Document containing Brief of the Assets, online E-Auction Tender Form, General Terms & Conditions of E-Auction Sale which are available on the website: <https://ibbi.banknet.com/eauction-ibbi/home> or through the mail, circ.vsppl@gmail.com and **Contact Number +91 9284325919**.
1. The Soft copy of EOI documents along with all the annexures is compulsorily required to be mailed to circ.vsppl@gmail.com on or before 5:00 PM on 07.06.2025. The hard copy of EOI document should be sent to the office of the Liquidator in a sealed plain envelope superscribed as "Expression of Interest for participating in e-auction of Vindhya Vasini Steel Corporation Private Limited (under Liquidation)", containing a complete set of the EOI along with the annexures at the below-mentioned address by speed post/registered post or by hand delivery to be reached.
2. Last date for submission of EMD: 12.06.2025. Inspection of assets: 07.06.2025 to 10.06.2025
3. E-Auction shall be conducted between 12:00 PM to 03:00 PM IST on 16.06.2025.
4. Prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the Code to the extent applicable and that if found ineligible at any stage, the earnest money deposited shall be forfeited.
5. **Address for submission of EOI:** Plot no 72 Opp Dew Trinity Hospital, Anjaneya Niwas, second floor, Hindustan Colony, Wardha Road, Nagpur, 440015.
The Liquidator has the right to accept or cancel or extend or modify etc. any terms and conditions of the E-auction at any time. Liquidator has the right to reject any of the bid without giving any reasons.

Sd/-
MEGHA AGRAWAL
Liquidator in the matter of Vindhya Vasini Steel Corporation Private Limited
IBBI Regn. No.: IBBI/IPA-001/IP-P01456/2018-2019/12272
AFA validity -31.12.2025
Correspondence Address: Plot no 72, Opp Dew Trinity Hospital, Anjaneya Niwas, second floor, Hindustan Colony Wardha road, Nagpur 440015
Email: circ.vsppl@gmail.com

Date: 29.05.2025
Place: Nagpur

PS IT INFRASTRUCTURE & SERVICES LIMITED
CIN : L72900MH1982PLC027146
Regd. Office : 308, B2B Agarwal Centre, Near Malad Industrial Estate, Kanchpada, Mumbai: 400064 Email : psitinfra@gmail.com, Website : www.psitinfrastructure.co.in

Statement of Audited Financial Results for the Quarter and Year ended 31st March 2025 (Rs. in Lakhs)

Sr. No.	Particulars	Quarter ended 31st March 2025	Quarter ended 31st March 2024	Year ended 31st March 2025	Year ended 31st March 2024
		Audited	Audited	Audited	Audited
1	Total Income from Operations (Net)	17.04	685.03	17.04	2,071.82
2	Net Profit / (Loss) for the period (before Tax, Exceptional and Extraordinary items)	8.70	(1,041.59)	(57.62)	(2,730.41)
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	8.70	(1,041.59)	(57.65)	(2,730.41)
4	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	23.21	(1,041.59)	(43.14)	(2,043.21)
5	Paid-up Equity Share Capital (Face Value of Rs 10/- each)	5,376.00	5,376.00	5,376.00	5,376.00
6	Other Equity			(1,990.64)	(1,947.50)
7	Earning Per Share (before Extra-Ordinary items) of Rs 10/- each (for continuing and discontinued operations)	0.043	(1.937)	(0.080)	(3.801)
(i) a) Basic		0.043	(1.937)	(0.080)	(3.801)
b) Diluted					

Notes :
1. The above is an extract of the detailed format of Standalone Audited Financial Results for the quarter and Year ended 31st March 2025 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Audited results for the Quarter and Year ended 31st March 2025 is available on the Company website "www.psitinfrastructure.co.in" and on the Stock Exchange website i.e. www.bseindia.com.

For PS IT Infrastructure & Services Limited
Sd/-
Kawaral K. Ojha
Managing Director

Place: Mumbai
Date: May 27, 2025

Yaan Enterprises Limited
Regd. Office:- Shop-10, PL-22 Lakhans Dolphin, SEC-13, New Panvel Navi Mumbai, Raigad, Maharashtra-410206
CIN:L63040MH1989PLC, Website: www.yaantenprises.com, e-mail: finance@yaantenprises.com

Statement of Audited Financial Results for the Quarter and Year ended 31st March, 2025 (Rs in Lakhs except per share data)

Particulars	Standalone				
	Quarter Ended		Year Ended		Year Ended
	31-03-25 (Audited)	31-12-24 (Unaudited)	31-03-24 (Audited)	31-03-25 (Audited)	
Total income from operations (net)	244.11	173.86	192.87	550.50	502.99
Net Profit / (Loss) for the period (before tax, Exceptional / Item)	32.46	2.53	33.51	39.21	67.51
Net Profit / (Loss) for the period After Tax (after Exceptional Items)	32.46	2.53	33.51	39.21	67.51
Net Profit / (Loss) for the period After Tax (after Exceptional Items)	22.96	18.83	25.17	45.85	49.03
Total Comprehensive Income for the period (Comprising profit/ (loss) and other Comprehensive Income for the period)	22.96	18.83	25.17	45.85	49.03
Equity Share Capital	310.00	310.00	310.00	310.00	310.00
Other Equity (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of previous year	-	-	-	146.01	100.91
Earnings Per Share (of Rs. 10/- each) (for continuing and Discounted operations)	0.74	0.61	0.81	1.48	1.58
Basic	0.74	0.61	0.81	1.48	1.58
Diluted	0.74	0.61	0.81	1.48	1.58

Note:-
The above is an extract of the detailed format of Quarterly financial results for the quarter and Year ended 31st March, 2025 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the aforesaid Quarterly Audited Financial Results is available on the Stock Exchange website of BSE at www.bseindia.com and Company's website at www.yaantenprises.com.

For and on behalf of the Board of Yaan Enterprises Limited
Sd/-
Mr. Ranjith Soman
Chairman, Managing Director (DIN:01741430)

Place: Mumbai
DATE : 27.05.2025

PBM POLYTEX LIMITED
(CIN: L17110GJ1919PLC000495)
Registered Office: Opp. Railway Station, Pellad, Dist. Anand, Gujarat - 388450.
Phone : (02697) 224001, 224003 Stores : (02697) 224005 Sales : (02697) 224006 Email : pbm@patodiagroup.com website : www.pbmpolytex.com

Extract of Audited Financial Results for the Quarter and Year ended 31st March, 2025. (Rs. in Lakhs except EPS)

Sl. No.	Particulars	STANDALONE				CONSOLIDATED			
		Quarter Ended		Year Ended		Quarter Ended		Year Ended	
		31/3/2025 (Audited)	31/3/2024 (Audited)	31/3/2025 (Audited)	31/3/2024 (Audited)	31/3/2025 (Audited)	31/3/2024 (Audited)	31/3/2025 (Audited)	31/3/2024 (Audited)
1	Total income from operations	4,956.13	5,395.73	17,819.73	19,600.42	5,009.69	5,374.75	17,819.73	19,579.44
2	Net profit / (Loss) for the period (before tax and exceptional and/or Extraordinary items)	(143.80)	81.77	(630.03)	(838.91)	(58.08)	34.68	(597.90)	(859.89)
3	Net profit / (Loss) for the period before tax (after exceptional and/or Extraordinary items)	(143.80)	81.77	(630.03)	(838.91)	(58.08)	34.68	(597.90)	(859.89)
4	Net profit / (Loss) for the period after tax (after exceptional and/or Extraordinary items)	(106.51)	63.56	(467.82)	(629.63)	(42.36)	28.32	(443.79)	(645.33)
5	Total comprehensive income / loss for the period (comprising profit / Loss) for the period (after tax) and Other comprehensive income (after tax)	(67.61)	96.00	(385.26)	(593.74)	(3.46)	60.76	(361.23)	(609.44)
6	Paid-up Equity share capital	687.90	687.90	687.90	687.90	687.90	687.90	687.90	687.90
7	Reserve (excluding Revaluation Reserve) as shown in audited balance sheet	0.00	0.00	10,973.00	11,358.27	0.00	0.00	10,763.22	11,124.44
8	Earnings per equity share (of Rs. 10 each) (for continuing and discontinued operations)								
a) Basic		(1.55)	0.92	(6.80)	(9.15)	(0.62)	0.41	(6.45)	(9.38)
b) Diluted		(1.55)	0.92	(6.80)	(9.15)	(0.62)	0.41	(6.45)	(9.38)

Notes : [1] The above financial results have been reviewed by the Audit Committee and thereafter approved by the Board of Directors of the Company in their respective meetings held on May 28, 2025. The Audit as required under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015 has been completed by the statutory auditors of the Company and the related report is being submitted to the concerned stock exchanges.
[2] The financial results for the quarter and year ended March 31, 2025 have been prepared in accordance with the Companies (Indian Accounting Standards) Rules, 2015 (Ind AS) prescribed under Section 133 of the Companies Act, 2013 and other recognised accounting practices and policies to the extent applicable.
[3] The above is an extract of the detailed format of financial results for the quarter and year ended March 31, 2025, filed with the Stock Exchanges, under the Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results is available on the Stock Exchange website www.bseindia.com and on the Company's website www.pbmpolytex.com

For and on behalf of Board of Directors
PBM Polytex Limited
Sd/-
Gopal Patodia
Managing Director
DIN: 00014247

Place: Vadodara
Date: 28.05.2025

Zenith Fibres Limited
Regd. Office: 311, Marol Bhavan, Marol Co-Op. Ind. Estate Ltd., M.V. Road, Andheri (E), Mumbai - 400059, Maharashtra, (India).
CIN: L40100MH1989PLC054580 Tele: +91-22-40153860 E-mail: mumbai@zenithfibres.com URL: www.zenithfibres.com

EXTRACT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31ST MARCH, 2025 (Rs. in Lakhs except EPS)

Sr. No	Particulars	Quarter Ended		Year Ended	
		31-03-2025 Audited	31-12-2024 Unaudited	31-03-2024 Audited	31-03-2025 Audited
1	Total Income from Operations	1518.97	1498.70	984.15	5549.90
2	Net Profit/(Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	(65.58)	147.92	22.54	239.71
3	Net Profit/(Loss) for the period before Tax, (after Exceptional and/or Extraordinary items)	(65.58)			

